

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI...5

ORIGINAL APPLICATION NO. 15594

MISC PETITION NO. (IN O.A.)
REVIEW APPLI. NO. (IN O.A.)
CONT. PETITION NO. (IN O.A.)

Seei G. P. Barua.....APPLICANT(S)

Vrs.
.....not on.....RESPONDENT(S)

Mr. J. L. Sarkar.....ADVOCATE (S)
FOR APPL.

Mr. M. Chanda.....

Mr. A. Kaelid.....

Mr. C. G. S. C.....ADVOCATE(S)
FOR RESPNTS.

OFFICE NOTE

DATE

COURT'S ORDER

11-8-94 XXXXMrxMxChandaxleakxxredxemrrrxxlxforxxhe

This application is in
form and within time.

C. F. of Rs. 50/-
demanded vide

IPD/BD No. 863908

Dated ... 21/8

4.8.94

Heard learned counsel Mr J.L.Sarkar
for applicant at length. Also heard Addl.
C.G.S.C Mr A.K.Choudhury for the respondents
At the request of learned counsel for the
petitioner, as he desires to take further
instructions adjourned for admission to
11.8.1994.

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*COPY not yet
served repair costs*

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kec
Vice-Chairman

Bo
Member

11-8-94. Learned counsel Mr.M.Chanda for the
applicant seeks for permission for withdrawal
of application. The application allowed to be
withdrawn. No order as to costs. Addl.C.G.S.C
Mr.A.K.Choudhury for the respondents is
present.

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Vice-Chairman

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Member

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17.8.94
Copy of order dtd.
11.8.94 issued to the
Applicant by Regd.
Post and counsel for
the Respsnts vide No.
3561-3562 dtd. 22.8.94

Manu